

Central Administrative Tribunal
Principal Bench: New Delhi

O.A No. 1549/2002

New Delhi this the 28th Day of January 2003

Hon'ble Dr. A. Vedavalli, Member (J)

(By Advocate: Ms. Meenakshi Proxy for Mrs. Rani Chhabra)

Versus

1. Union of India
Through its Secretary
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, Ashok Road, New Delhi.
2. The Chief General Manager (West)
Department of Telecommunications,
Dehradun.
3. The General Manager,
Department of Telecommunications,
Moradabad.
4. Divisional Engineer Telecom
(UHF) Western U.P. Telecom Circle Moradabad.
5. Sub Divisional Engineer (UHF)
Department of Telecom, Moradabad
6. Junior Telecom Officer (UHF)
Department of Telecom, Moradabad

(By Advocate: Shri VSR Krishna)

Hon'ble Dr. A. Vedavalli, Member (J)

Learned proxy counsel for the applicant's counsel seeks permission to withdraw this OA with liberty to approach the appropriate forum. Permission granted. OA is dismissed as withdrawn with liberty to approach the appropriate forum, if so advised, in accordance with law.

A. Vedavarti

(Dr. A. Vedavalli)
Member (J)

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